

ITEM NO.32

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1327/2019

MEERA KAURA PATEL

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

([PETITIONER IN PERSON IS AN ADVOCATE])

Date : 16-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Gurmeet Singh Makker, AOR
Ms. Sansriti Pathak, Adv.
Mr. Mayank Pandey, Adv.
Mr. Pranay Ranjan, Adv.
Mr. Ranjan Pandey, Adv.
Mr. Arvind Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Union of India seeks some time to file counter affidavit confined to the aspect set out in the Order dated 17.10.2022. Needful be done within four weeks as prayed for.

Rejoinder, if any, be filed within two weeks thereafter.

List after eight weeks.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER